

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 346 of 2019

IN THE MATTER OF:

BSE Ltd.

...Appellant

Versus

Asahi Infrastructure & Projects Ltd.

...Respondent

For Appellant: Though appeared but did not mark attendance.

For Respondent: None.

O R D E R

26.02.2020 Learned counsel for Respondent is not present. On last two dates also, the learned counsel was not present. On next date if the learned counsel will not appear, we may proceed to dispose the Appeal on its merits. The Appellant may send an *e-mail* to the Respondent informing the next date.

List the Appeal 'For Admission (After Notice)' on **27th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)